COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 253 of 2016

Dated: 3rd November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL (India) Ltd. Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery

Mr. Ajeet Singh Verma

Mr. K. Vijayan

Counsel for the Respondent(s) : Mr. Prashant Bezboruah

<u>ORDER</u>

Counsel for the Appellant seeks four weeks more time to file Rejoinder. He may take steps to file the same on or before 01.12.2017 after serving copy on the other side.

List the matter on **02.02.2018**.

(B.N. Talukdar)
Technical Member (P&NG)
pr/Vq

(Justice Ranjana P. Desai) Chairperson